

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.124
(CAA)-14/(ND)/2021

IN THE MATTER OF:

Ekta Ayat Niyat (P) Limited and Hertz Electricals
(International) Pvt. Limited

....APPLICANT

SECTION

U/s 230-232

Order delivered on 19.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the CD/Respondent :
For the Intervener :

ORDER

Counsel for the Petitioner Company is present. The Official Liquidator has already filed the report. The Counsel for the RD prayed for time to file the report. At request, time is enlarged with the direction to file reply within two weeks, failing which, right to file reply shall stand forfeited. There is no representation on behalf of Income tax Department.

List the matter on 28.4.2021.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit